

mittee to complete preparatory work relating to the conference during 1987, in order to enable the opening of the conference not later than 1988.

Fraud cases against officials of nationalised banks

3253. SHRI GURUDAS KAMAT : Will the Minister of FINANCE pleased to state :

(a) the number of officers and staff members of the nationalised banks who were involved in fraud cases in banks during the last three years;

(b) the number of persons against whom action has been taken and the nature of action taken against them;

(c) the number of cases in which action is pending and the total amount involved in these cases;

(d) whether the money involved in these cases has been recovered; and

(e) if so, the amount thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). According to Reserve Bank of India the total number of bank employees involved in cases of frauds and the action taken against them to the extent reported by public sector banks, for the years 1984, 1985 and 1986 (upto 31.3.86) is as given below :

	1984	1985	1986 (upto 31.3.86)
(i) No. of employees convicted on charges of frauds	32	30	5
(ii) No. of employees given major/minor penalties	481	686	105
(iii) No. of employees out of (ii) above dismissed/discharged/removed	221	236	66
(iv) No. of employees against whom prosecution is pending in Court	525	335	345
(v) No. of employees against whom departmental proceedings are pending	1318	717	653

(c) to (e). RBI has reported that the present data reporting system does not yield information in respect of number of cases in which action is pending, the amount involved in such cases and the recoveries thereof.

Overdrafts by States

3254. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) names of States/Union Territories which had overdrafts with the Reserve Bank of India as on 31st March, 1986;

(b) amount outstanding in respect of each of them;

(c) whether any States have overdrafts with R.B.I. as on June 30, 1986;

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI) : (a) No State was in overdraft as on 31st March, 1986. The Union Territories accounts are part of the Consolidated Fund of India and they do not bank separately with R.B.I.

(b) Does not arise.

(c) No State was in overdraft as on 30th June, 1986.

(d) Does not arise.

Excise duty on P-Xylene

3255. SHRI JANAKRAJ GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that P-Xylene used for manufacture of DMT has been exempted from excise duty and countervailing excise duty under Finance Act, 1985;

(b) if so, the quantum of reduction in the price of DMT as a result thereof; and

(c) the steps Government have taken to see that the prices of DMT are reduced proportionately by local manufacturers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Paraxylene consumed captively in the factory of production in the manufacture of DMT has been exempted from excise duty with effect from 2.4.86. Imported paraxylene for the manufacture of DMT has also been exempted from additional duty of customs (countervailing duty) with effect from 16.4.86.

(b) and (c). The above exemptions, broadly, continue the exemption available even earlier. Moreover, the price of a product depends on a variety of factors such as, demand and supply, besides the incidence of excise and customs duties.

Setting up of JCI Zonal Office in Assam

3256. SHRI ABDUL HAMID : Will the Minister of TEXTILES be pleased to state :

(a) whether Government propose to start Zonal Office of Jute Corporation of India in Assam;

(b) whether the Union Government have received any representation in this regard from Jute Corporation of India, Assam Unit; and

(c) if so, the decision taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) No, Sir.

(b) A representation to this effect was submitted by the Jute Corporation of India Assam Employees Union to the Government of Assam which has been forwarded to the Union Government.

(c) JCI has 3 Regional Offices in Assam located at Guwahati, Dhubri and Nawgaon. JCI does not have a Zonal Office in any of the jute and mesta growing States and, hence there seems no need to set up a Zonal Office in Assam.

Losses suffered by Coffee Houses in the capital

3257. SHRI M. RAGHUMA REDDY : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Coffee Houses in the capital are running in loss, if so, the details thereof;

(b) the State-wise details of Coffee Houses running in loss;

(c) the reasons for the loss; and

(d) whether Government propose to take over these Coffee Houses ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (d). A Statement is given below.

Statement

The Coffee Houses run by the Coffee Board were started for promotion of coffee and also for holding the price line and not as commercial ventures. The excess of expen-